

[Shri Bedabrata Barua]

the consequences are not that violent. I do not know whether there were not posters in the canteen before hand.

I would like to know whether there was real provocation for calling in the police. I would also like to know whether there has been any uniform legislation regarding regulation in these matters so far as libraries are concerned, because the universities do have certain regulations regarding the calling in of the police etc. They have a certain academic freedom etc. I would like to know whether a similar thing is there in the library also, and whether the standing instructions relate to the display of posters in the canteen ?

DR. V. K. R. V. RAO : I want to assure hon. Members that I was not particularly worried about these posters. The point was that the Librarian issued an order that posters of an undesirable character should not be put up in any part of the library premises. But those posters were put up and they were removed under his orders. Then, the employees demonstrated. Whether the posters were of a nature which would lead to violence or not is something on which I have no special information.

श्री प्रकाशबीर शास्त्री (हापुड़) : पोस्टर के अन्दर क्या है। उसकी भाषा कौसी है, उसके अन्दर क्या लिखा है, यह तो बतलाइये।

DR. V. K. R. V. RAO : I do not know. I have already given the information that I have. One poster showed a picture of one person—I do not know how they showed from the picture about the language group—belonging to one language group cutting the throat of the person of another language group with a razor and blood dripping on the map of India. I have not seen the poster myself but this is the information that I have got.

Regarding the police being called in, according to my information, the Librarian had to call the police in because they had prevented him from coming out of his room. I do not know the technical meaning of the term 'gherao', but I think it was something like that. I am also informed that the police came in but they did not do anything ; I am told they had no instructions

to do anything. They waited there and when the employees said that they would not demonstrate, the police went back.

Regarding the rules for calling in the police and so on, I am still to find out from the hon. Member what those regulations are that exist in the universities under which police could be called or could not be called. To the best of my information, normally the vice-chancellors do not call the police into the campus until they feel that there is danger to life or to property. I presume the same thing must also be applied to the national libraries.

12.30 hrs.

RE : POINT OF PRIVILEGE

श्री मधु लिमये (मुंगेर) अध्यक्ष महोदय, मेरे विशेषाधिकार के प्रश्न का क्या हुआ है। चार दिन हो गये हैं, मैं इन्तजार कर रहा हूँ। वह श्री एस० के० पाटिल और श्री निजलिंगप्पा के बारे में था।

अध्यक्ष महोदय : पाटिल साहब एक अग्नये-बल मंत्रिसंस हैं इस हाउस के। उनको लिखा गया था। उनका जवाब अभी मिला है। मैं चाहता हूँ कि उनका जवाब अच्छी तरह देख लूँ। कहीं ऐसा न हो कि जल्दी में मैं ऐसी बैसे रूलिंग दे दूँ।

SHRI S. M. BANERJEE (Kanpur) : He should have written to you ; instead, he has issued a press statement.

श्री मधु लिमये : कल रलिये।

अध्यक्ष महोदय : आपका भी लम्बा चौड़ा है. उनका भी है...

श्री स० मो० बनर्जी : निचोड़ निकाल लीजिये।

अध्यक्ष महोदय : निचोड़ तो यह है मुझे थोड़ा सा और पूछना पड़ेगा। मैं देख लूँ क्या

है, कैसा है। मैं नहीं चाहता हूँ कि उसका कोई डिफॉट इन्टरप्रेंटेशन किया जाए।

श्री स० मो० बनर्जी : दस हजार प्रौर पांच हजार रुपये लिये हैं या नहीं लिये हैं।

अध्यक्ष महोदय : कौन मानना है लिये हैं। मुझे देखना पड़ेगा। आप बहुत दूर तक पहुँचते हैं, मुझे जरा देखना पड़ता है काफी कुछ।

श्री स० मो० बनर्जी : श्री जार्ज फरनेन्डीज को बदनाम.....

MR. SPEAKER : He is a member who is very vigilant. इस वास्ते मुझे थोड़ा समझ कर बात करनी पड़ती है। लिये साहब के बाद श्री फरनेन्डीज प्राते हैं। मैंने थोड़ा सा देखा था। जल्दी मैंने देखा था। मुझे तसल्ली नहीं हुई। इसलिए मैंने कहा कि अच्छी तरह मैं देख लूँ।

SHRI JYOTIRMOY BASU (Diamond Harbour) : You are an impartial person. Do not allow anybody to take advantage of it.

अध्यक्ष महोदय : 55 करोड़ वाला ट्राम्बे वाला मैंने मान लिया था। यहाँ मुझे क्या फिक्र है।

He was very kind in inviting my attention to it.

12.32 hrs.

PAPERS LAID ON THE TABLE

Statement re : reasons for delay in action on Tariff Commission report

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) : I beg to lay on the Table a statement showing reasons for delay in action taken on the Tariff Commission's report on the price structure of rayon tyre yarn/cord/fabric. [Placed in Library. See No. LT—1650/69]

Report on communal disturbances in Gorakhpur

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Y. B. Chavan : I beg to lay on the Table a copy of the report of the Commission of Inquiry on Communal Disturbances in Jainpur and Suchetpur (District Gorakhpur-U.P.) (September 24-25, 1967). [Placed in Library. See No. LT—1651/69]

Notifications re : All India Services Act

SHRI K. S. RAMASWAMY : On behalf of Shri Vidya Charan Shukla : I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1743 in Gazette of India, dated the 26th July, 1969.
- (2) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1744 in Gazette of India, dated the 26th July, 1969.
- (3) G.S.R. 1745, published in Gazette of India, dated the 26th July, 1969 cancelling Notifications Nos. G.S.R. 1444 and G.S.R. 1445 published in Gazette of India, dated the 21st June, 1969.
- (4) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1747 in Gazette of India, dated the 26th July, 1969.
- (5) The Eighth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1748 in Gazette of India, dated the 26th July, 1969.
- (6) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1804 in Gazette of India, dated the 2nd August, 1969.